

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, तीन जगहों पर हरिजनों की हत्याएँ की गई हैं। बिहार में हत्या हुई है, नागपुर में हत्या हुई है, बिहार में एक जगह जहाँ श्री ललित नारायण मिश्र का गांव है, वहाँ हरिजनों के घर जलाये गये हैं...

MR. SPEAKER: We are going to discuss this Report for nine hours.

श्री राम बिलास पासवान : रिपोर्ट डिस्कस करने से क्या होगा, यहाँ तो रोज हरिजनों की हत्याएँ हो रही हैं।

MR. SPEAKER: It is already under discussion. (Interruptions).

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NATIONAL LABOUR INSTITUTE, NEW DELHI FOR 1978-79, REPORT ON FATAL ACCIDENT AT BHANORA COLLIERY, STATEMENT FOR DELAY, REVIEWS ON AND ANNUAL REPORTS OF NATIONAL COUNCIL OF SAFETY IN MINES, DHANBAD FOR 1978 AND CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD FOR 1978-79 ETC. ETC.

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1978-79 along with Accounts and the Audit Report. [Placed in Library. See No. LT-569/80].

(2) A copy of the Report (Hindi and English versions) on fatal accident which occurred on the 9th October, 1979 at Bhanora Unit of Bhanora Colliery of M/s. Eastern Coal fields Limited. [Placed in Library. See No. LT-570/80].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1978 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by Government on the Report.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Report. [Placed in Library. See No. LT-571/80].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by Government on the Report.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Report. [Placed in Library. See No. LT-572/80].

(5) A copy of the Employees' Provident Funds—(Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 175 in Gazette of India dated the 9th February, 1980, under section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-573/80].

(6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the National Safety Council for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-574/80].

SHRI JYOTIRMOY BOSU (Diamond Harbour). Sir, we want your cooperation. About the Assam issue... (Interruptions).

MR. SPEAKER: I have allowed that. Mr. Samar Mukherjee's notice has been admitted under Rule 377. (Interruptions.) Under 377 I have allowed it.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, the ruling Party people are creating conditions of a civil war. This is not a matter for 377. (Interruptions.)

MR. SPEAKER: I have done it. (Interruptions). I have allowed it. (Interruptions).

SHRI GEORGE FERNANDES: We are pledged to uphold the unity of the country.

MR. SPEAKER: I have already allowed it.

SHRI GEORGE FERNANDES: This is far too serious a matter. Civil war conditions are prevailing in the country. (Interruptions). How can we go on like this? (Interruptions).

NOTIFICATION UNDER PASSPORTS ACT, 1967 AND A STATEMENT FOR DELAY.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): I beg to lay on the Table:—

(1) A copy of the Passports (Hindi and English versions) published in Notification No. G.S.R. 376(E) in Gazette of India dated the 15th June, 1979 under sub-section (3) of section 24 of the Passports Act, 1967.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-575/80].

COPY OF MADHYA PRADESH VISHWAVIDYALAYA (DWITIYA SANSHODHAN), ADHYADESH, 1979, CERTIFIED ACCOUNTS OF CENTRAL INSTITUTE OF ENGLISH AND FOREIGN LANGUAGES, HYDERABAD FOR 1978-79, A STATEMENT FOR DELAY CERTIFIED ACCOUNTS OF KENDRIYA HINDI SHIKSHAN MANDAL, AGRA FOR 1978-79 AND A STATEMENT FOR DELAY ETC. ETC.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table:—

(1) A copy of the Madhya Pradesh Vishwavidyalaya (Dwitiya Sanshodhan) Adhyadesh, 1979 (No. 3 of

1979) (Hindi and English versions) promulgated by the Governor on the 4th December, 1979 under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [Placed in Library. See No. LT-576/80].

(2) (i) A copy of the Certified Accounts (Hindi* version) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1978-79.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Accounts along with English version earlier. [Placed in Library. See No. LT-577/80].

(3) (i) A copy of the Certified Accounts (Hindi and English versions) of Kendriya Hindi Shikshan Mandal, Agra, for the year 1978-79.

(ii) A statement (Hindi and English versions) showing reasons for delay. [Placed in Library. See No. LT-578/80].

(4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University for the year 1976-77 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts. [Placed in Library. See No. LT-579/80].

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) on the Working of the Indian Institute of Management, Calcutta, for the year 1978-79. [Placed in Library. See No. LT-580/80].

*The English version of the Accounts was laid on the Table on the 2nd February, 1980.

(6) A statement (Hindi and English versions) explaining reasons for not laying the Accounts and the Audit Report of the Indian Institute of Management, Calcutta, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-580/80].

REVIEW ON AND ANNUAL ACCOUNTS OF DELHI TRANSPORT CORPORATION FOR 1978-79 AND A STATEMENT FOR DELAY.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): I beg to lay on the Table:—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, for the year 1978-79 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts. [Placed in Library. See No. LT-581/80].

REVIEWS ON AND ANNUAL REPORTS OF ANDHRA PRADESH STATE AGRO INDUSTRIES CORPORATION LTD. HYDERABAD FOR THE YEAR ENDED ON 30TH JUNE, 1977, RAJASTHAN STATE AGRO INDUSTRIES CORPORATION LTD. JAIPUR FOR 1977-80, HARYANA AGRO INDUSTRIES CORPORATIONS LTD. CHANDIGARH FOR 1975-76, KERALA AGRO INDUSTRIES CORPORATION LTD. TRIVANDRUM FOR 1976-77, STATEMENTS FOR DELAY, A STATEMENT FOR NOT LAYING THE HINDI VERSION OF REPORT OF HARYANA AGRO INDUSTRIES CORPORATION LTD. CHANDIGARH FOR 1975-76 ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): On behalf of Shri Birender Singh Rao I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (1) of sec-

tion 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1977.

(ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1977 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-582/80].

(b) (i) Review (Hindi and English versions) by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1977-78.

(ii) Annual Report (Hindi and English versions) of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-583/80].

(c) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76.

(ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-584/80].

(d) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1976-77.

(ii) Annual Report (Hindi and English versions) of the Kerala Agro-Industries Corporation Limited Trivandrum, for the year 1976-77 along with the Audited Accounts

and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-585/80].

(2) Four statements showing reasons for delay in laying the reports mentioned at (1) above. [Placed in Library. See No. LT-585/80].

(3) A statement explaining reasons for not laying simultaneously the Hindi version of the Annual Report of Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76. [Placed in Library. See No. LT-586/80].

(4) A copy of the Madhya Pradesh Cooperative Societies (Third Amendment) Ordinance, 1979 (No. 9 of 1979) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 22nd December 1979, under article 213 (2) (a) of the constitution read with clause (1) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [Placed in Library. See No. LT-587/80].

(5) A copy of the Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (No. 9 of 1979) promulgated by the Governor of Gujarat on the 29th December, 1979 under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-588/80].

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940 AND INDIAN MEDICINE CENTRAL COUNCIL ACT, 1970, A STATEMENT FOR DELAY AND NOTIFICATION UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under section 38 of the Drugs and Cosmetics Act, 1940:—

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 1241 in Gazette of India dated the 6th October, 1979.

(ii) The Drugs and Cosmetics (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 1242 in Gazette of India dated the 6th October, 1979.

(iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 1243 in Gazette of India dated the 6th October, 1979.

(iv) The Drugs and Cosmetics (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 1281 in Gazette of India dated the 20th October, 1979. [Placed in Library. See No. LT-589/80].

(2) (i) A copy of the Indian Medicine Central Council (Election) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 532 (E) in Gazette of India dated the 15th September, 1979, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above notification. [Placed in Library. See No. LT-590/80].

(3) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 19 (E) in Gazette of India dated the 28th January, 1980, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-591/80].

COPY OF UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHYADESH 1980 AND A STATEMENT EXPLAINING CIRCUMSTANCES FOR IMMEDIATE LEGISLATION BY THIS ORDINANCE.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:

(1) A copy of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1980 (No. 2 of 1980) (Hindi and English Versions) promulgated by the Governor of Uttar Pradesh on the 6th March, 1980, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.

(2) A statement (Hindi and English versions) explaining the circumstances which necessitated immediate legislation by the above Ordinance. [Placed in Library. See No. LT-592/80].

12.04 hrs.

RE: ADJOURNMENT MOTION

(Interruptions)

MR. SPEAKER: Please sit down. Gentlemen, please take your seats. When the Speaker is standing you should sit down. Please sit down. (Interruptions). Please take your seats gentlemen. (Interruptions.)

MR. SPEAKER: You cannot listen to me?....

(Interruptions)

MR. SPEAKER: I cannot listen if you go on like this....

(Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur): Civil war conditions are prevailing in the country. If you

are not allowing the adjournment motion, please allow at least a discussion....

(Interruptions)

SHRI GEORGE FERNANDES: We want an assurance. Sir, we are pledged to uphold the unity of India and its constitution. Here are people.... (Interruptions) Here are people who are creating conditions of civil war....

(Interruptions)

SHRI GEORGE FERNANDES: You should allow a discussion on that.

(Interruptions)

SHRI EDUARDO FALEIRO: No, r.o.

(Interruptions)

SHRI GEORGE FERNANDES: Yesterday, there has been an incident in Calcutta on this very issue. Why not give us a hearing on this? Please allow us a discussion. After all, you are the upholder of the constitution....

(Interruptions)

MR. SPEAKER: Look here, Gentlemen. If you do not take your seats, how can we talk?....

(Interruptions)

MR. SPEAKER: We have already had enough of it. Please sit down.

(Interruptions)

You are again talking. Can we reach any decision like this? If it is possible, then, you are welcome to do it. If we can reach anywhere, I am prepared to go along with it. I will sit. You will have your say. But, I don't think it can be feasible for any of us to reach any decision like this. I can listen to one person; I can listen to two person, but, can you imagine that I can listen all the 500 people, all at a time? Is it possible to listen if, without my permission, somebody speaks? (Interruptions) I will listen to you. I will allow you. (Interrup-